

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ADYA OILS & CHEMICALS LIMITED

1.	Name of corporate debtor	Adya Oils & Chemicals Limited
2.	Date of incorporation of corporate debtor	November 07, 1997
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies (Mumbai) under the Companies Act, 1956
4.	Corporate Identity Number / Limited Liability Identity Number of corporate debtor	Corporate Identification Number (CIN): U15140MH1997PLC111777
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 2001, 2nd floor, Sai Sadan, 37th Road Bandra (West), Mumbai - 400050.
6.	Date of closure of insolvency resolution process	14 th March 2020
7.	Liquidation commencement date of corporate debtor	4 th March, 2020 (NCLT Order dated 4.03.2020 uploaded on NCLT website on 4.5.2020) (Refer Note below)
8.	Name and registration number of insolvency professional acting as liquidator	Name: Rekha Kantilal Shah Reg No.: IBBI/IPA-001/IP-P00776/2017-18/11349
9.	Address and e-mail of the liquidator as registered with the Board	Address: 201, Leela Apartment, J K Paradise & Rajanand Complex, Off Eksar Road, Borivali (West), Mumbai- 400 092 Email: rekhashah3@hotmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 109 A, Patel Shopping Centre - B Bldg, C wing, Chandavarkar Road, Borivali (West), Mumbai - 400 092 Email: ip.adyaoils@gmail.com
11.	Last date for submission of claims	16 th July 2020

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Adya Oils and Chemicals Limited on 4.3.2020 (order uploaded on NCLT website on 4.5.2020).

The stakeholders of Adya Oils and Chemicals Limited are hereby called upon to submit a proof of their claims, on or before 16.7.2020, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

NOTE: With reference to Notification No. IBBI/2020-21/GN/REG060 dated 20.4.2020 issued by Insolvency And Bankruptcy Board Of India, Subject to the provisions of the Code, the period of lockdown imposed by the Central Government in the wake of Covid-19 outbreak shall not be counted for the purposes of computation of the timeline for any task that could not be completed due to such lockdown, in relation to any liquidation process.

Date and Place: Mumbai, 17th June, 2020



Rekha

Sd/-

Rekha Kantilal Shah

Liquidator - Adya Oils and Chemicals Limited "In Liquidation"

Reg. No.: IBBI/IPA- 001/IP-P00776/2017-2018/11349